

**GOVERNMENT OF INDIA
MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
DEPARTMENT OF PUBLIC ENTERPRISES**

LOK SABHA

**UNSTARRED QUESTION NO. 352
TO BE ANSWERED ON 26.04.2016**

Non-Utilisation of Investment Funds

352: SHRI CHANDRAKANT KHAIRE AND SHRIMATI SAKUNTALA LAGURI:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether reports have been received by the Government regarding non-utilization of investment funds in Public Sector Undertakings (PSUs) and if so, the details thereof;
- (b) whether the Government has held any officer responsible in this regard, if so, the details thereof;
- (c) whether the Government has carried out any review in respect of proper utilization of investment fund in Public Sector Undertakings;
- (d) if so, the outcome thereof; and
- (e) the strategy adopted by the Government on the basis of said outcome?

ANSWER

**THE MINISTER OF STATE FOR HEAVY INDUSTRIES AND PUBLIC
ENTERPRISES**

(SHRI G. M. SIDDESHWARA)

(a) to (e): As per information available in Public Enterprises Survey 2014-15 laid in the Parliament on 26.2.2016, total share-holders funds of Rs.984692 crore was available in 298 Central Public Sector Enterprises (CPSEs), comprising 235 operational and 63 under construction as on 31.3.2015. Further these CPSEs have utilized total funds of Rs.1536912 crore in terms of Gross Block as on 31.3.2015. The decisions to invest funds are taken by the management of the CPSEs, based on their investment need with the approval of respective Ministries / Departments.

Monitoring of CAPEX projects of CPSEs and also the percentage of CAPEX projects completed without time and cost over-runs is continuous process. The Boards of Maharatna, Navratna, Miniratna and other profit making CPSEs have been delegated financial and operational powers in the areas of capital expenditure, investment in joint ventures/ subsidiaries, human resources development etc. subject to prescribed condition and limits.
